

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4914  
ANSWERED ON:02.09.2011  
DISBURSEMENT OF FUNDS  
Singh Rajesh Nandini

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether funds are provided by the Union Government to the State Governments for the development of tribal areas;
- (b) if so, the criterion for disbursement of funds to the States;
- (c) the funds released during the last three years and the current year including Madhya Pradesh, State-wise and year-wise; and
- (d) the details of arrangements made by the Union Government for monitoring of the works undertaken by the State on account of that fund?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) Ministry of Tribal Affairs provides grant-in-aid to States having ST Population under the Special Area Programme of grant under Article 275(1) of the Constitution, to support and supplement the efforts of other Central Ministries, State Governments and NGOs to fill the gap in critical infrastructure like construction of roads, bridges, irrigation facilities, health and education etc.
- (b) The grant is released on the basis of State-wise annual allocations made on the basis of the ST population in each state as a percentage to the total tribal population of the Country subject to submission of utilization certificate and physical and financial progress reports in respect of releases made in previous years.
- (c) A statement showing state-wise/year-wise funds released during the last three years and current year including Madhya Pradesh is at Annexure.
- (d) The Ministry undertakes the following steps to ensure the proper implementation of the schemes:-
  - (i) Utilization Certificates are insisted upon to ensure that the funds are used for the intended purpose;
  - (ii) Physical/Financial progress reports regarding works undertaken by the States are obtained;
  - (iii) Central Government officers while on visits to the States review/inspect the implementation of schemes/programmes;
  - (iv) Meetings are convened with State Secretaries in charge of Tribal Welfare Development Departments to ensure proper and expeditious implementation of the schemes / programmes, and reviewing the physical and financial progress.